



2026:AHC-LKO:12176-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 126 of 2026

Shatrughan

.....Petitioner(s)

Versus

State of U.P. through its Secretary U.P.
Madhyamik Shiksha Lko. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajan Singh
Counsel for Respondent(s)	:	Isha Mittal, A.C.S.C.

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to respondent no. 3/District Magistrate, Bahraich to decide the representation made by him and ensure that the guidelines contained in annexure-1 pertaining to selection of examination centre, are followed.
2. The petitioner has claimed himself to be a social worker and has produced documents *inter-alia* indicating allotment of examination centres and various documents pertaining to the same.
3. When queries were put in relation to the credentials of the petitioner, submissions were made that he is social worker, however, occupation indicated in the affidavit is private job.
4. The petition is totally deficient on the aspect of credentials of the petitioner in filing the present petition, purportedly in public interest.
5. In view thereof, we do not find any reason to entertain the present petition. The same is, therefore, **dismissed**.

(Jaspreet Singh, J) (Arun Bhansali, CJ)

February 17, 2026

nd/Asheesh